

Gazettes & Debates Section
Parliamentary Building
Room No. PE-025
Block 'C'
Acc. No. 25125

THE **PARLIAMENTARY DEBATES**
(Part I—Questions and Answers)
OFFICIAL REPORT

Date 21.11.2014

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HOUSE OF THE PEOPLE

Friday, 13th March, 1953.

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

SPECIAL POLICE ESTABLISHMENT

*733. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to retain permanently the Special Police Establishment;

(b) the number of cases dealt with by S. P. E. during 1952; and

(c) the number of cases challaned through S. P. E. and the number in which conviction was had during 1952?

The Deputy Minister of Home Affairs (Shri Datar): (a) The Government have not yet taken any final decision.

(b) 865.

(c) 197 cases were challaned in the year 1952. There were also 250 cases pending trial which were challaned in previous years. Conviction was secured in 82 cases during the year.

Sardar Hukam Singh: Could I know the annual expenditure on maintenance of this Department?

Shri Datar: It is in the neighbourhood of about Rs. 18 lakhs.

Sardar Hukam Singh: Is it a fact that the Government have received complaints of corruption against this department?

Shri Datar: We have not received it.

Shri V. P. Nayar: May I know, whether, it is a fact that one of the reasons for their retention is the present necessity of sending special policemen in advance, to places visited by

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the Prime Minister and other hon. Ministers?

Shri Datar: That is not correct at all.

Shri M. S. Gurupadaswamy: How many cases are still pending?

Shri Datar: I have given the figures here. 250 cases were pending trial at the beginning of the year.

Sardar Hukam Singh: Is it a fact that this special police establishment have given explanations for the delay in putting up challans in certain cases to their superior officers and that they do not voluntarily produce the records that are required for the investigation of the cases.

Shri Datar: No, Sir.

Shri S. N. Das: May I know to what extent this Special Police Establishment has been able to extend its activities in the States?

Shri Datar: We are not concerned with State Governments; we are concerning ourselves with only the servants of the Government of India and with Part C States.

Shri S. N. Das: May I know whether Government's attention has been drawn to the suggestion made by the Planning Commission that this organization should be extended to the States also?

Shri Datar: Yes.

FORMER EMPLOYEES OF THE UN-DIVIDED INDIA

*734. **Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether any final decision has been taken in respect of former employees of the un-divided Government of India who exercised a final option for service in Pakistan but were compelled to leave their posts subsequently; and

(b) if so, whether the decision is in favour of considering them at par with those who opted for India?

The Deputy Minister of Home Affairs (Shri Datar): (a) Final decision will be taken as soon as possible after an agreement has been reached with the Government of Pakistan for the recognition of a reciprocal basis, of the *de facto* change of options. The Government of Pakistan have been reminded from time to time and are now being asked to give their final reply by a specific date.

(b) Does not arise at this stage.

Sardar Hukam Singh: Were there any special reasons for discriminating this group from the other one?

Shri Datar: They are not being discriminated against at all, but there are certain financial liabilities which we shall have to take into account unilaterally and therefore, the matter is being pursued with the Pakistan Government.

Sardar Hukam Singh: Does the Government think that they owe a duty or obligation to Pakistan or do they consider that it is their primary duty to give facilities to those who opted to India in the first instance?

Shri Datar: It is also our primary duty but there are the circumstances under which these people had agreed to opt for Pakistan and ultimately they have remained in India. Therefore, as a matter of humanitarian consideration, we are doing something for them.

Sardar Hukam Singh: May I know whether any facilities have been provided so far to these unfortunate people whose applications were not recognized so far?

Shri Datar: Certain facilities have been provided for already.

Sardar Hukam Singh: What are those facilities, may I know?

Shri Datar: I should like to have notice so far as the details are concerned.

Shrimati Renu Chakravartty: When this agreement comes into force, may I know whether it would also apply to East Bengal?

Shri Datar: That will be considered.

Shrimati Renu Chakravartty: If has not been considered at this stage?

Shri Datar: That will be considered; at a later stage the whole question will be taken into account.

Shri Gidwani: Is it a fact that many of them could not come earlier because they were not relieved by Pakistan authorities?

Shri Datar: We have no such information.

Shri Gidwani: Have Government received any representation explaining the reasons?

Shri Datar: To my knowledge, we have not received any representation.

Shrimati Renu Chakravartty: The hon. Minister mentioned a particular date within which they would have to reply. May we know that date?

Shri Datar: June 1953. We have been reminding Pakistan Government and in February we received a reply from them that the matter was under consideration, and therefore, we have requested them to give information up to the end of June this year.

PREVENTIVE DETENTION ACT

***735, Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons arrested and detained in various States under the Preventive Detention Act 1950, since August, 1952, up-to-date; and

(b) what number, out of the figure in reply to part (a) above was released by the Advisory Boards?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). 401 and 74, respectively, from 1st August 1952 to 28th February 1953.

Sardar Hukam Singh: May I know the break-up of this: What was the number that was detained so far as 3 A (1) i.e., relation of India with foreign powers or the security of India was concerned, the security of the State or the maintenance of public order was concerned and the maintenance of supplies and services essential to the community?

Shri Datar: I should like to have notice.

Sardar Hukam Singh: Was any foreigner detained under the Preventive Detention Act?

Shri Datar: I should like to have notice so far as this question is concerned.

Sardar Hukam Singh: May I know if there was any case of detention where the State Government did not approve of the detention order, by any officer in the State?

Shri Datar: There are certain cases where the State Government did not